



GOVERNMENT OF MEGHALAYA
FOOD CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT
MEGHALAYA, SHILLONG – 793 001

NO.FCS.40/2020/Pt.I/3

Dated 4th April, 2020

NOTIFICATION

Detailed guidelines for Open Market Sale Scheme (Domestic) for procurement of Grade A rice from Food Corporation of India by Government of Meghalaya.

1. The State Government has sanctioned Rs. 26.38 crores by way of re-appropriation for Department of Food, Civil Supplies and Consumer Affairs Department for procuring 117278 quintals or 11727.8 MT of Grade A rice from Food Corporation of India under the Open Market Sale Scheme (Domestic) of the Food Corporation of India (FCI) for 19-20 extended beyond the financial year in view of the COVID 19 outbreak.
2. As per FCI sanction letter a total of 11,727.8 MT or 1, 17,278 quintals has been sanctioned for the state of Meghalaya which can be lifted from New Guwahati FCI Godown in Guwahati and for which State Government shall directly pay to FCI at the reserve price of Rs. 2250 per quintal.
3. The district wise allocation under the Scheme had been worked out on 29th March, 2020 itself and proposed to the Finance Department, Government of Meghalaya along with a re-appropriation statement on the basis of which the sanction was accorded.
4. In the Scheme proposal it was clearly mentioned that the rice so allotted shall be lifted by PDS State Government approved wholesale dealers who are approved district wise.
5. In the meeting by Video Conference held on 1st April 2020 it was elaborately explained that Deputy Commissioners (Supply) / Sub Divisional Officers (Supply) shall bring out orders from amongst Government approved wholesale dealers in the district who have financial capacity and storage capacity to lift the allotted quantity from FCI Godown in New Guwahati.
6. It was also directed that equitable, prioritized and need based distribution of the OMSS rice shall be ensured by the Deputy Commissioners.
7. Further it is informed to Deputy Commissioners (Supply) and Sub Divisional Officers (Supply) that they would have to bring out orders for lifting of the OMSS rice as per allocation sanctioned by FCI from time to time and in tranches. The deposit has to be made fully in advance by the State Government approved wholesale dealers @ Rs. 2250 per quintal at the district as per allocation of foodgrains to the concerned district along with applicable taxes.
8. The Deputy Commissioners (Supply) and SDO (Supply) will have to depute Lifting Officers to New Guwahati FCI Godown, Guwahati, Assam to oversee lifting and FCI has requested for a daily lifting report for the same.
9. The lifting of the district quota of OMSS rice , its transportation, storage with specific locations , distribution and sub distribution shall be the unmistakable , undelegated and complete responsibility of the concerned Deputy Commissioner/ SDO (Supply) as orders for the lifting and distribution shall be under their signatures and seal . The above is reiterated as the highest authorities of the State Government have directed the undersigned to issue specific instructions on the accountability of the lifting and distribution.
10. Kindly refer to the letter from Chief Secretary to the Government of Meghalaya addressed to all Deputy Commissioners in which it is clearly mentioned that administrative considerations and no other should guide the decision making of Deputy Commissioners.
11. As the stock of foodgrains under the OMSS shall arrive in tranches it is imperative to lift the stock at the earliest from FCI New Guwahati Godown, Guwahati, Assam.
12. It is absolutely necessary that proper records and documentation relating to the lifting, movement, storage, distribution and prices are kept at the level of Deputy Commissioners and SDO Supply for periodic reports and reviews.

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13. The Deputy Commissioners (Supply) and Sub Divisional Officers (Supply) shall ensure that there is no hoarding, diversion or black-marketing of the OMSS rice and take action accordingly if the above are detected. In this regard instructions have already been issued vide letter No DSCA.56/2019/155 dated 20/03/2020.

14. As the State Government of Meghalaya has procured the FCI rice which is meant for open market sale- the deposits made in the districts should be accordingly compiled as per the allocation order of the district and remit back to the account of Director, Food, Civil Supplies and Consumer Affairs to be made available to the State Government.

15. As it is a Scheme of open market sale it is NOT for free distribution but open market sale at prices fixed by the Deputy Commissioners and SDOs Supply .

16. The district or sub division level price fixation for sale in the open market both wholesale and retail will have to be fixed by the concerned Deputy Commissioner (Supply) / Sub Divisional Officer (Supply) through District / Sub Divisional Price Vigilance and Monitoring Committees.

17. As per the proposal submitted to Finance Department during re-appropriation it was decided that the scale of issue under OMSS would be 5kg per beneficiary for two months i.e. 10 kg for each beneficiary out of the allotment at the retail level at the retail price monitored by the concerned Deputy Commissioners.

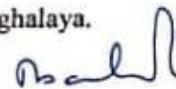
18. It has been informed that for lifting the RO issued by the FCI shall be in the name of Deputy Commissioner/ SDO Supply concerned. It has to be presented before the FCI Assam Ulubari office and upon certification lifting shall be allowed from New Guwahati FCI Godown which is near Baimunimaidam. Superintendent Supply, Office of Director Food, Civil Supplies and Consumer Affairs shall coordinate for the same with the lifting officers for the same currently and for the future lifting.

19. Kindly ensure facilitation and smooth flow of the OMSS rice when it is in transit so that it can reach the respective districts and subdivisions safely.

20. When selection of Government approved wholesale dealers is being made and allocation to them in a fair and equitable manner is being done by the Deputy Commissioners and SDOs Supply - kindly also assess the storage capacity to keep OMSS rice separately and their capacity to transport efficiently and effectively. Failure to do so would invite stern action and cancellation of their licenses. Kindly disseminate the same.

You are directed to strictly adhere to the guidelines above and review and monitor the Open Market Sale Scheme (Domestic) personally. All Deputy Commissioners and SDOs Supply are fully empowered to take exemplary penal action in case of diversion of stock, overpricing and non-adherence to guidelines. Kindly treat the matter as URGENT and IMMEDIATE.

This has the approval of Chief Secretary to the Government of Meghalaya.



Secretary to the Government of Meghalaya
Food Civil Supplies & Consumer Affairs Department
Meghalaya, Shillong.

Dated Shillong, the 4th April, 2020

MEMO NO.FCS.40/2020//Pt.I/3

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Copy to:-

1. P.S to the Chief Minister, Meghalaya, Shillong for kind information
2. P.S to the Hon'ble Minister In-charge, Food Civil Supplies & Consumer Affairs, Government of Meghalaya for kind information
3. P.S to the Chief Secretary to the Government of Meghalaya, Shillong
4. Secretary, Food Civil Supplies & Consumer Affairs, Meghalaya, Shillong
5. Deputy Commissioner (S) Jowai / Khliehriat / Nongpoh / Mawkyrwat / Tura / Shillong / Nongstoin/ Williamnagar / Baghmara / Ampati / Resubelpara
6. Sub-Divisional Officer(S) Dadenggre / Amlarem / Sohra / Mairang
7. All concerned Government approved PDS Wholesale Nominees.



Secretary to the Government of Meghalaya
Food Civil Supplies & Consumer Affairs Department
Meghalaya, Shillong.